

E-AUCTION - (Third) - SALE NOTICE UNDER IBC, 2016
M/s Fantastic Bulidcon Pvt Ltd (Corporate Debtor/Company)
U45201DL2004PTC131674
Regd. off: 652, Masjid Road, Bhogal, New Delhi, Delhi, India - 110014 (not in existence)
Administrative & Liquidator's office: 2250, Gali Raghunandan, Naya Bazar, Delhi, India-110006
E-mail: liquidator2250@gmail.com, u45201dl2004ptc131674@gmail.com

Sale of Assets, under Insolvency and Bankruptcy Code, 2016 read with IBB (Liquidation process) Regulations, 2016 of built-up bare structure of Hotel project, acquired through unregistered Agreement, (title documents yet to be registered by Developer in favour of CD), forming part of Liquidation Estate of CD, by the Liquidator, appointed by the Hon'ble National Company Law Tribunal, Principal Bench, New Delhi, vide order dated 02.07.2019. The sale of asset will be done through the e-auction platform, (<https://lbbi.banknet.net>) as under:-

Brief Description of Asset for Sale	Reserve Price (Rs.)	Earnest Money Deposit (10% of Reserve Price) (In Rs.)	Bid Increment Amount (In Rs.)	E-Auction Date & Time (with unlimited extension of 5 min each)	Last Date of Submission of EMD documents
Built-up bare structure of Hotel Project, (assets details as under)	72,43,95,717	7,24,39,572/-	10,00,000	19.10.2026 from 11:15 AM to 01:15 PM, with unlimited extension of 5 min	15.10.2026 (6:00 PM)

ASSETS DETAILS:- Built-up Bare (shell) structure measuring 284770.23 Sq. feet (approx), consisting basement, Ground floor and 16 (sixteen) floors, utilizing FSI 1.25, 271.43 sq. feet (approx), being a Hotel project, constructed by developer on part of the land, allotted to the Developer by the GNIDA (Noida Authority), situated at Block -NII, Sector Beta -II, Gautam Budh Nagar, (UP), 201310 presently known as OMAR Conceptual Place, Noida (UP). The company entered into an unregistered Agreement on 30-10-2006 with the developer to acquire the said Hotel Project. Sale deed 'sub-lease deed' transfer instrument yet to be executed by the Developer in favour of the Company.

DETAILS OF EARNEST MONEY DEPOSIT

EARNEST MONEY DEPOSIT (EMD)	10% OF RESERVE PRICE.
NAME & CONTACT NUMBER OF THE LIQUIDATOR	MR. OM PRAKASH VIJAY- MR. 9810403645
LAST DATE FOR SUBMISSION OF DOCUMENTS	06.10.2026 (6:00 PM)
LAST DATE OF DEPOSIT OF EMD	15.10.2026 (6:00 PM)

E-auction (second) Terms and Condition (1). E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS" "NO RECOURSE" and "WITHOUT ANY WARRANTIES" and indemnities basis, through e-auction platform <https://lbbi.banknet.net>. Sale shall mean and include transfer / assignment of rights, which the corporate debtor has and / or acquired and has its on date of transfer/assignment. (2). Prospective bidders need to register on Bank Net auction platform (<https://lbbi.banknet.net>) and should carefully submit the requisite documents, through the electronic auction platform. (3). The prospective bidders shall submit an undertaking that they do not suffer from any ineligibility under section 23A of the IBC Code, 2016, and rules and regulations framed thereunder and that if found ineligible at any stage, the earnest money and any further amount deposited shall be forfeited. (4). Prospective bidders shall deposit the Earnest Money Deposit (EMD) through the Bank Net auction platform, by the e-Wallet. For any query regarding the e-auction portal, reach out to BAAANKNET (Bank Asset Auction Network), Email ID - support.banknet@gsbalance.com, Mobile No. - 91-8291220220 or the Liquidator. (5). If the bidder is found ineligible under any criteria, EMD and subsequent amount/instalment paid shall be forfeited as per IBB Circular No. IBB/LC/04/2025 dated 28th March, 2025. (6). The intending bidders shall make their independent inquiries in respect of the rights of CD, land area, constructed area, construction quality of above mentioned Assets and considering CA / IA before Hon'ble Tribunal Court / V. New Delhi, at their own expenses and satisfy themselves in all respect. The Liquidator or his associates shall not be responsible for the same. (7). The Assets mentioned above can be inspected by the prospective bidders at the site and documents can be inspected at administrative office of the Liquidator, between after submission of eligible documents at Banknet Portal between 10:00 AM to 5:00 PM. (8). The Successful Bidder will be responsible for payment of all and any statutory and other dues payable and dues on above asset including but not limited to applicable stamp duties, legal cost, transfer charges and fees, GST and other taxes related to the sale/transfer/assignment cost for completing the documentation. (9). On the close of the auction, the highest bidder shall pay balance sale consideration within 30 days. Payments made after thirty days shall attract interest at the rate of 12%. Sale shall be cancelled if the balance payment including interest is not received within 90 days and EMD and instalment shall be forfeited. (10). This invitation purports to invite prospective bidders and does not create any kind of or in any manner, or any nature of binding obligation on the part of the Liquidator or the Corporate Debtor to effectuate the sale/transfer / assignment. The Liquidator reserves the right to cancel or modify, the auction process and is or to not accept and / or disqualify any interested party potential Bidders' investor without assigning any reason and without any liability of any nature. (11). The sale shall be subject to provisions of Insolvency and bankruptcy Code 2016 and Rules & Regulations made thereunder, as amended.

MANAPPURAM FINANCE LTD.

Registered Office: C-1N, L65910K11992PL C006623, W-4/638A, Manappuram House, P.O. Valupad, Thrissur - 680 567, Kerala, India

GOLD AUCTION NOTICE

The pledges, in specific and the public, in general, are hereby notified that public auction of the gold ornaments pledged in the below accounts is proposed to be conducted at the following branches on 16/10/2026 from 10.00 am onwards. We are auctioning gold ornaments defaulted customers who have failed to make payment of his/her loan amount despite being notified by registered letters. Unauctioned items shall be auctioned on any other days without further notice. Changes in venue or date (if any) will be displayed at auction centre and on website without any further notice.

List of pledges:-
AMRITSAR, DHABHADAIKA, AMRITSAR, 0128370700001035, 1086, 1103, 1115, 1127, 1129, 1130, 1153, 1154, 1169, 1176, 1179, 1181, 1185, 1186, 1189, 1190, 1193, 1195, 1224, 1225, 1231, 1234, 1235, 1237, 1238, 1239, 1240, 1241, 1242, 1243, 1245, 1246, 1250, 1254, 1256, 1258, 1261, 1262, 1263, 1264, 1265, 1266, 1268, 1275, 1276, 1287, 1288, 1289, 1291, 1292, 1296, 1297, 1300, 1301, 1303, 1304, 1315, 1316, 1317, 1318, 1319, 1320, 1329, 1330, 1334, 1335, 1336, 1337, 1338, 1342, 1343, 1344, 1347, 1348, 1354, 1355, 1356, 1357, 1358, 1359, 1361, 1362, 1363, 1364, 1368, 1370, 1373, 1374, 1381, 1382, 1384, 1385, 1386, 1387, 1388, 1389, 1392, 1393, 1395, 1396, 1397, 1398, 1399, 1404, 1405, 1406, 1407, 1408, 1410, 1411, 1419, 1420, 1425, 1426, 1430, 1431, 1433, 1434, 1435, 1436, 1445, 1446, 1449, 1450, 1451, 1452, 1455, 1456, 1462, 1463, 1471, 1472, 1475, 1476, 1477, 1487, 1488, 1491, 1492, 1498, 1499, 1504, 1505, 1506, 1507, 1513, 1514, 1515, 1518.

Persons wishing to participate in the above auction shall comply with the following:- Interested Bidders should submit Rs. 10,000/- as EMD (refundable to unsuccessful bidders) by way of NEFT/RTGS on the same day of auction. Bidders should carry valid ID card/PAN card. For more details please contact 9072607147.

Authorised Officer
For Manappuram Finance Ltd

FORM- G

INVITATION FOR EXPRESSION OF INTEREST FOR CIRP OF NOEL PHARMA (INDIA) PRIVATE LTD. ENGAGED IN THE MANUFACTURING OF SEMI-ETHICAL, GENERIC & OTC (OVER THE COUNTER) - FMCG PHARMACEUTICAL MEDICINES AT KHASRA NO. 663 / 672, JUDIKALAN, SAIRROAD, BADDI, DISTRICT SOLAN, HIMACHAL PRADESH, 173205
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	Noel Pharma (India) Pvt. Limited PAN: AAECN1726D CIN: U24100TG2012PTC084182
2. Address of the Registered Office	2-18-5/B, SBH Colony, Uppal, K.V. Rangareddy, Uppal, Telangana, India, 500039
3. URL of website	http://noelpharma.icb2016.net/
4. Details of place where the majority of fixed assets are located	Khasra No. 663 & 672, Judikalan, Sai Road, Baddi, District Solan, Himachal Pradesh, 173205
5. Installed capacity of main products/services	N.A.
6. Quantity and value of main products/ services sold in last financial year	N.A.
7. Number of employees/ workmen	Nil
8. Further details, including the last available financial statements (with schedules) of two years, & lists of creditors, are available at URL.	Details can be sought by sending a request to Resolution Professional at cirpnoelpharma@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL.	Details can be sought by sending a request to Resolution Professional at cirpnoelpharma@gmail.com
10. Last date for receipt of expression of interest	06.10.2026
11. Date of issue of the provisional list of prospective resolution applicants	16.10.2026
12. Last date for submission of objections to the provisional list	21.10.2026
13. Date of issue of the final list of prospective resolution applicants	31.10.2026
14. Date of issue of information memorandum, evaluation matrix & request for resolution plans to prospective resolution applicants	05.11.2026
15. Last date for submission of Resolution Plans	05.12.2026
16. Process email id to submit Expression of Interest	cirpnoelpharma@gmail.com
17. Details of the corporate debtor's registration status as MSME	Not informed by the suspended Management

Note: Persons disqualified under section 29A of the Code are ineligible to submit Expression of Interest. For detailed clause of section 29A, you may access www.ibbi.gov.in

Sd/-
Prem Chand Goyal
Resolution Professional
In the Matter of M/s Noel Pharma (India) Pvt Limited
Regn. No. IBB/IA-001/IF-P01780/2019/02012710
AFA Valid upto: 31.12.2026
Email id: pcg47758@gmail.com
Email id for Correspondence: cirpnoelpharma@gmail.com
Contact: 9813621782
Date: 21.09.2026
Address for correspondence: Address- SCO 26, Level-III, Shri Balaji Complex, Old Ambala Road, Dhakauli, Zirakpur-140603

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

**SATIN HOUSING FINANCE LIMITED**

Registered Office: 5th Floor, Kundan Bhawan, Azadpur Commercial Complex, Azadpur, New Delhi-110033
Corporate Office: Plot No. 492, Udyog Vihar, Phase-3, Gurgaon, Haryana-122019

PUBLIC NOTICE FOR WITHDRAWAL/RECALL OF AUCTION-CUM-SALE NOTICE
NOTICE IS HEREBY GIVEN to all concerned and to the general public that the Auction-cum-Sale Notice published by Satin Housing Finance Limited in the newspapers "Jansatta" and "Financial Express" on 06.09.2026, in respect of the secured asset pertaining to the following Loan Account, wherein the date of auction/sale was mentioned as 21.09.2026, was published inadvertently due to an inadvertent error:
Name of Borrower: YASH WALIA S/O ANAND WALI
Co-Borrower: NISHA BHANDARI W/O YASH WALIA
Loan Account No.: LAGUR0322-00004743
Mortgaged Property: Property No. 1731, area measuring 88 sq. yds, situated in the abadi of Lal Dora at Village & Post Khandsi, Sub-Tehsil kadipur, Distt. Gurugram (Haryana); BOUNDED AS: EAST- Property of Surrender, WEST- Property of Rajbeer, NORTH- Road, SOUTH- Road
Accordingly, the aforesaid Auction-cum-Sale Notice published on 06.09.2026 in "Jansatta" and "Financial Express" is hereby withdrawn, recalled and cancelled with immediate effect.
Consequently, the auction/sale scheduled to be conducted on 21.09.2026 in respect of the aforesaid secured asset pursuant to the said notice shall NOT be conducted and shall stand cancelled/withdrawn.
All concerned persons, prospective bidders and members of the general public are hereby advised not to act upon, rely upon, or make any payment, deposit, bid, offer or claim pursuant to the aforesaid Auction-cum-Sale Notice published on 06.09.2026.
It is further clarified that the aforesaid Auction-cum-Sale Notice in respect of Loan Account No. LAGUR0322-00004743 shall, upon this withdrawal/recall, have no force or effect, and no right, title, interest, claim or obligation shall arise in favour of or against any person on the basis of the said notice.
In case the Company proposes to conduct any auction/sale of the aforesaid secured asset in future, the same shall be notified separately by way of a fresh notice in accordance with the applicable provisions and procedure.
PLACE: GURUGRAM
DATE: 22.09.2026

Sd/-, Authorized Officer
SATIN HOUSING FINANCE LIMITED

**ASSET RECONSTRUCTION COMPANY (INDIA) LTD.**

CIN No.: U65999MH2002PLC134884 - Website: www.arcil.co.in

Registered Office: The Ruby, 10th Floor, 29 Senapati Bapat Marg, Dadar (West), Mumbai - 400028. Tel. No.: 022-66581300.

DEMAND NOTICE
Whereas the Authorised Officer of Asset Reconstruction Company (India) Limited (acting in capacity as Trustee for the below mentioned Trusts) (hereinafter referred to as "ARCIL") is incorporated under the companies Act, 1956 and registered as an Asset Reconstruction Company with the Reserve Bank of India of Securitization and Reconstruction of Financial Assets and Enforcement of security interest Act, 2002 (hereinafter referred to as "the SARFAESI Act") and whereas the Borrower(s) / Co-Borrower(s) Guarantor(s) as mentioned in Column No. 2 of the below mentioned call obtained loan from the Original Lenders and whereas ARCIL has acquired the financial assets relating to the loan accounts mentioned herein below and whereas ARCIL being the secured creditor under the SARFAESI Act. And in exercise of powers conferred under section 13(2) of the said Act read with Rule 2 of the security interest (Enforcement) Rules 2002, issued demand notice calling upon the Borrower(s) / Co-Borrower(s) Guarantor(s) as mentioned herein below, to repay the amount mentioned in the notices with further interest thereon within 60 days from the date of notice, but the notices could not be served upon some of them for various reasons.

Sr.	LAN/Name of Original Lender/Demand Notice Date / Name of the Trust	Borrower(s) / Co-Borrower(s) / Guarantor(s)	Total Outstanding in INR as per Demand Notice Date
1.	LAN: HL05BWI000057526 Original Lender: M/s. Cholamandalam Investment and Finance Company Limited Date of Demand Notice: 19.05.2026 Name of the Trust: ARCIL - Trust - 2026 - 028	1. Mr. / Mrs. YOGESH KUMAR, 2. Mr. / Mrs. PRIYANKA, Satriani, Mahendergarh, Shiv Mandir, Mahendergarh, Haryana - 123024 Also At :- Khewat No-978, Khotoni No-1490, Waka Raksha Satriani, Tehsil & District - Mahendergarh Shiv Mandir Barda 123024 3. Mr. / Mrs. Vijay (alias) Vijay Singh VPO Satriani Satriani 7, mahendergarh, Mahendergarh, Barda, Haryana 123024, India	Rs. 782502.33 (Rupees Seven Lakhs Eighty Two Thousand Five Hundred Five and Twenty Three Paise) as on 05-05-2026
Description Of Immovable Properties/Secured Assets : Property measuring 0 Kanal 4 Marlas 1 Sarsai (138.88 Sq. yards) i.e. 3/110 share of land measuring 7 kanal 11 Marlas, comprised in khewat No. 978/860, Khatoni No. 1490, bearing Khaska No. 110/221/(7-11) situated at Village Satriani, Tehsil Satriani, Distt. Mahendergarh, as per farad jamabandi for the year 2019-2020 and sale deed no. 142 dated 29.04.2022 and mutation no. 7018 dated 08.06.2022. North : Naveen, South : 56 ft. Road, East : 22 ft. Road, West : Sachin.			
2.	LAN: HL05FHB000058330 Original Lender: M/s. Cholamandalam Investment and Finance Company Limited Date of Demand Notice: 19.05.2026 Name of the Trust: ARCIL - Trust - 2026 - 028	1. Mr. / Mrs. RANGI RAM 2. Mr. / Mrs. Kanta Devi W/o. Rangai Ram C/o. Jagdish All are Residing at :- Dhand 26, dhand Fatehabad, Haryana - 125050 Also at :- Khewat No. 397 Bhattu Kalan Bhattu Kalan Haryana Fatehabad 125050	Rs. 831509.83 (Rupees Eight Lakhs Thirty One Thousand Five Hundred Nine and Eighty Three Paise) as on 05-05-2026
Description Of Immovable Properties / Secured Assets : Property measuring 0 Kanal 2 Marlas 6 Sarsai i.e. 1/21 share of 2 Kanals 16 marlas comprised in Khewat No. 397 Khatuni No. 552 bearing Khaska Nos: 251 (0-16) 4021 (1-0) 403 (1-0) situated at village Dhand Parbhu Bhattu Kalan Tehsil and District Fatehabad as per copy of jamabandi for the year 2017-2018 and by virtue of sale deed No. 1808 Registered on 08.09.2022 from the office of Sub-Registrar, Bhattu Kalan coupled with Mutation No. 3956 sanctioned on 22.09.2022. East: Street, West: Subhash, North: Tara, South: Street.			
3.	LAN: HL05KAI000053168 Original Lender: M/s. Cholamandalam Investment and Finance Company Limited Date of Demand Notice: 19.05.2026 Name of the Trust: ARCIL - Trust - 2026 - 028	1. Mr. / Mrs. Dinesh 2. Mr. / Mrs. Nasib 3. Mr. / Mrs. Bimla W/o. Sh. Harikesh All are Residing at :- C/o Harikesh, 80, Badowala 75, Narwana, Jind, Haryana - 126116 Also at :- Plot / House UID No. 600070093 / House Situated At Near Baba Shankar Nath, Village - Badowala (Dharamgarh) Tehsil - Narwana Badowala Dharamgarh Narwana Jind 126116	Rs. 955147.2 (Rupees Nine Lakhs Fifty Five Thousand One Hundred Forty Seven and Twenty Paise) as on 05-05-2026
Description Of Immovable Properties / Secured Assets : Property measuring 159.131 Sq. Mtrs (complete built up and open area) bearing U.I.D No. 600070093, as shown in site plan attached with title deed no. 6045/1 dated 23.12.2020, situated at within tal dora limit of Vill. Badowal, Tehsil Narwana & District Jind, through regd. certificate/deed of title/ownership No. 6045/1 dated 23.12.2020 regd. with Sub Registrar, Narwana Distt. Jind. North : Street 16ft wide, South : Ram Mehar, East : Phulbir, West : Beera.			
4.	LAN: HL05SSR000052527 Original Lender: M/s. Cholamandalam Investment and Finance Company Limited Date of Demand Notice: 19.05.2026 Name of the Trust: ARCIL - Trust - 2026 - 028	1. Mr. / Mrs. Satveer Singh 2. Mr. / Mrs. Ranveer Kaur 3. Mr. / Mrs. Mahinder Kaur All are Residing at :- Main Gali, Nem Singh Colony, Ward No. 7, NAI, Dabwali 277, Mandi Dabwali, Sirsa, Haryana - 125104 Also at :- Khewat No. 114 Khata No. 411 & 412 Khewat No. 120 Khata No. 423 Taa 424 / Property Situated at Near by Bhola Thekedara House, Ward No. 7 Ward No. 7 New Dabwali Indira Nagar Dabwali 125104 Haryana 125104	Rs. 955147.2 (Rupees Nine Lakhs Fifty Five Thousand One Hundred Forty Seven and Twenty Paise) as on 05-05-2026
Description Of Immovable Properties / Secured Assets : House Area measuring 4m 65 (144 Sq. yards) being 86/56/16 share out of 31K 04M, comprised in sq. no. 27 killa no. 3(7-12) 4(8-0)sq. no. 16 killa no. 23(7-12) 24 (8-0) in khkh. No. 114/411-412, situated at revenue estate of village New Dabwali, Tehsil Dabwali Distt. Sirsa, jamabandi 2017-18, vide transfer deed no. 3051 dated 18.11.2019 and sale deed no. 1275 dated 06.06.2014 duly registered in Sub Registrar Dabwali, vide mutation no. 39994 dated 11.02.2020 and mutation no. 34745 dated 12.09.2014. East: Plot, West: Mahinder Kaur, North: Gali, South: Plot.			
5.	LAN: HL25KAI000083662 Original Lender: M/s. Cholamandalam Investment and Finance Company Limited Date of Demand Notice: 19.05.2026 Name of the Trust: ARCIL - Trust - 2026 - 028	1. Mr. / Mrs. Neeraj Mohan (alias) Neeraj 2. Mr. / Mrs. Palvi Neera 3. Mr. / Mrs. Ramkoti Mohan (alias) Ramkoti All are Residing at :- C/o. Mohan Singh, Baddi Ali Patti, Batta, Kathlail, Batta, Near School, Kalayati, Haryana - 136117 Also at :- Property Situated at Village Bata, Tehsil & District Kathlail, Haryana Bata, Kathlail, Haryana-136117	Rs. 960026.58 (Rupees Nine Lakhs Sixty Thousand Twenty Six and Fifty Eight Paise) as on 05-05-2026
Description Of Immovable Properties / Secured Assets : Property measuring 303 sq. yards eq. to 0K-10M being 10/292 shares of land measuring 14K-12M out of Khewat No. 334, Khatoni No. 439, Rect No. 143, Killa No. 23(7-0), 24min(6-7), 25/1/(0-11), 25/12/(0-14) Kitta-4, vide Jamabandi for the year 2016-2017, mutation no. 7018, is situated at village Batta, Tehsil- Kalayati and Distt., Kathlail. North: Raja, South: Kron C/O Ptlamber, East: Ptlamber, West: street 17 wide.			
6.	LAN: HL25KAI000085147 Original Lender: M/s. Cholamandalam Investment and Finance Company Limited Date of Demand Notice: 19.05.2026 Name of the Trust: ARCIL - Trust - 2026 - 028	1. Mr. / Mrs. Umed Singh 2. Mr. / Mrs. Manju Umed All are Residing at :- C/o. Kidar Singh, Hassanpur 83, Jind, Haryana, School, Jind, Haryana - 126125 Also at :- Khewat No. 95, Khata No. 112, Khewat No 97 Khata No 114, Village Hassanpur Tehsil Alewa District Jind, Haryana-Hassanpur Alewa Jind Haryana-126125	Rs. 1141168.65 (Rupees Eleven Lakhs Forty Nine Thousand One Hundred Sixty Eight and Sixty Five Paise) as on 05-05-2026
Description Of Immovable Properties / Secured Assets : Property measuring 0K-6.5M i.e. area measuring 0K-4M being 4/79 shares of land measuring 3K-19M out of land comprised in Khewat No. 95 Khatoni No. 112 Kitta-20, & of area measuring 0K-2.5M being 23/450 shares of land measuring 2K-10M out of land comprised in Khewat No. 97 Khatoni No. 114 Kitta-2, vide Jamabandi 2021-2022, at village Hassanpur, tehsil Alewa, Distt. Jind. North: Street, South: Dilbag, East: Ramesh, West: Kamla Devi.			
7.	LAN: LAP1IANH000086587 Original Lender: M/s. Cholamandalam Investment and Finance Company Limited Date of Demand Notice: 19.05.2026 Name of the Trust: ARCIL - Trust - 2026 - 028	1. Mr. / Mrs. Mahavir S 2. Mr. / Mrs. Sunita D 3. Mr. / Mrs. Deepak M All are Residing at :- Kasoon, Jind, Near Dhanu Maholia Chopai, Jind, Haryana - 126115 Also at :- Property Situated at Village Kahsun Tehsil Uchana District Jind, Haryana, Kahsun, Uchana, Jind, Haryana-126115	Rs. 1194099.25 (Rupees Eleven Lakhs Ninety Four Thousand Ninety Nine and Twenty Five Paise) as on 05-05-2026
Description Of Immovable Properties / Secured Assets : Property measuring 160 Sq. Yards, 0K-3.33M, being 100/4840 share of land measuring 15K-9M, comprised in Khewat No. 259, Khatoni no. 404, Khaska no. 57/119 (8-0), as per Jamabandi for the year 2020-2021, situated at village Keshun, tehsil Uchana, Dist. Jind, vide regd. transfer deed no. 1738/1 dated 26.06.2023, with mutation no. 2927. North : Gali 9ft wide, South : Gali 8ft wide, East: Pritam, West : Bhagchan.			
8.	LAN: LAP1IANH000088941 Original Lender: M/s. Cholamandalam Investment and Finance Company Limited Date of Demand Notice: 19.05.2026 Name of the Trust: ARCIL - Trust - 2026 - 028	1. Mr. / Mrs. Sandeep Kumar 2. Mr. / Mrs. RATIRAM D. 3. Mr. / Mrs. Shanti Devi All are Residing at :- Uchana Khurd, Jind, Near Baba Phulu Sadh, Jind, Haryana - 126115 Also at :- Property Situated at Village Uchana Khurd, Tehsil Uchana, District Jind, Haryana-126115	Rs. 1485547.02 (Rupees Fourteen Lakhs Eighty Five Thousand Five Hundred Forty Seven and Two Paise) as on 05-05-2026
Description Of Immovable Properties / Secured Assets : Property measuring 160 Sq. Yards, 0K-5M-3 Sarsai, being 160/9347 share of land measuring 15K-9M, comprised in Khewat No. 394, Khatoni no. 426, as per Jamabandi for the year 2019-20, situated at village Uchana Khurd, tehsil Uchana, District Jind, through vide Regd. transfer deed bearing no. 1385/1 dated 12.06.2023, read with mutation no. 7066 dated 05.07.2023. North : Balraj, South : Road 43ft wide, East: Gali 18 ft wide, West: House of Nanhru.			
9.	LAN: LAP1FHB000086507 Original Lender: M/s. Cholamandalam Investment and Finance Company Limited Date of Demand Notice: 19.05.2026 Name of the Trust: ARCIL - Trust - 2026 - 028	1. Mr. / Mrs. Mohan Lal 2. Mr. / Mrs. Varsha Rani All are Residing at :- 602, Ward No. 13, Jamalpur Shekhan Jamalpur Shekhan 99, Jamalpur Shekhan, Road Dharmshala, Fatehabad, Haryana - 125120 Also at :- Property Situated at Lal Dora Village Jamalpur Shekhan Tehsil Toghana, District Fatehabad, Haryana-Jamalpur Shekhan Toghana Fatehabad Haryana - 125120	Rs. 821334.91 (Rupees Eight Lakhs Twenty One Thousand Three Hundred Thirty Four and Ninety One Paise) as on 05-05-2026
Description Of Immovable Properties / Secured Assets : Property LGD No. 603761145 and UID no./Property Code 60376W/GMR000011454 having total area of 139.39 sq. yds (116.547 Sq.mtrs), situated in the Lal Dora of village Jamalpur Shekhan, Tehsil Toghana, District Fatehabad (Haryana) by virtue Declaration/Deed of Title ownership certificate no. 1763 dated 16.06.2023 duly registered in the office of Sub Registrar Toghana. North : Rajender Kumar, South : Sandeep, East : Odd Dharamshala, West : Gali.			

**VASTU HOUSING FINANCE CORPORATION LTD**

Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015. Maharashtra. CIN No.: U65922MH2005PLC272501

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower / Mortgagee (s) that the below described immovable properties mortgaged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Vastu Housing Finance Corporation Limited (the same shall be referred herein after as Vastu Housing Finance Corporation Limited). The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis through E-Auction. It is hereby informed to General public that we are going to conduct public E-Auction through website <https://sarfaesi.auctiontiger.net>

S/N	Account No. and Name of borrower, co-borrower, Mortgagees	Date & Amount as per Demand Notice U/s 13(2) & Date of Physical Possession	Descriptions of the property/Properties	Reserve Price, Earnest Money Deposit (In Rs.)	E-Auction Date and Time, EMD Submission Last Date, Inspection Date
1	LP0000000059722 Virender Kumar (Borrower), Savita (Co-Borrower), Sehswag Rojwal (Guarantor), Anand (Guarantor)	Demand Notice Date 19-May-23 & Amt Rs. 1932209 as on 16-May-23 + Interest Cost etc. & 31-Jan-25	Khewat no.27 Min Khatoni no. 30 min Khaska no. 38 /122 (8-0) 52/12(8-0), 3(7-18)/7/11(46/81), Near Nandi Roli, Kitta-6 situated at Village Jharli Tehsil Matanher, Jhajjar, Haryana, 124106	Rs.1500000/- Rs.150000/-	08/10/2026 Timings 10:00 AM to 12:00 PM, 07/10/2026 out to 5:00 PM., 29/09/2026

1. All Interested participants / bidders are requested to visit the website <https://sarfaesi.auctiontiger.net>. For details, help, procedure and online training on e-auction, prospective bidders may contact M/S e-Procurement Technologies Pvt. Ltd. (Auctiontiger); Address: Head Office: B-705, Wall Street II, Opp. Orient Club, Near Gurjar College, Ellis Bridge, Ahmedabad - 380 006 Gujarat (India) Contact Person : Mr. Ram Sharma Contact number: 8000023297/9265562818/9265562821/079-6813-6842/6869 email id: rampasad@auctiontiger.net, support@auctiontiger.net

2. For further details on terms and conditions please visit <https://sarfaesi.auctiontiger.net> to take part in e-auction.

3. For more details about the property kindly contact to Authorized officer Mr. Raman Joshi Contact No. 7838293620

THIS IS ALSO A STATUTORY 15 DAYS SALE NOTICE UNDER RULE 8(6) OF SECURITY INTEREST (ENFORCEMENT) RULE